

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 22nd April, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See part I)

12-07 P.M.

PAPERS LAID ON THE TABLE

PRESIDENT'S ACTS re ANDHRA

The Minister of Home Affairs (Pandit G. B. Pant): I beg to lay on the Table a copy of each of the following Acts, under sub-section (3) of Section 3 of the Andhra State Legislature (Delegation of Powers) Act, 1954:

(i) The Madras Entertainments Tax (Andhra Amendment) Act, 1955 (President's Act No. 2 of 1955). [Placed in Library. See No. S-140/55.]

(ii) The Andhra Requisitioning of Buildings (Amendment) Act, 1955. (President's Act No. 3 of 1955). [Placed in Library. See No. S-141/55].

(iii) The Andhra Cinemas (Regulation) Act, 1955 (President's Act No. 4 of 1955). [Placed in Library. See No. S-142/55.]

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AMENDMENT TO INDIAN AIR CRAFT RULES

The Deputy Minister of Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, a copy of the Ministry of Communications Notification No. 10-A/74-53, dated the 12th October, 1954, together with an Explanatory Note, making certain further amendments to the Indian Aircraft Rules, 1937. [Placed in Library. See No. S-143/55].

AMENDMENT TO TEA RULES

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table, under sub-section (3) of Section 49 of the Tea Act, 1953, a copy of the Notification No. S.R.O. 656, dated the 19th March 1955 making certain amendment to the Tea Rules, 1954. [Placed in Library. See No. S-144/55].

AMENDMENT TO ESTATE DUTY RULES

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table, under sub-section (3) of Section 85 of the Estate Duty Act, 1953, a copy of the Notification No. S.R.O. 5, dated the 6th April, 1955 making certain further amendment to the Estate Duty Rules, 1953. [Placed in Library. See No. S-145/55].

DECLARATIONS OF EXEMPTION UNDER REGISTRATION OF FOREIGNERS ACT

The Deputy Minister of Communications (Shri Raj Bahadur): On behalf of the Deputy Minister of Home

[Shri Raj Bahadur]

Affairs, I beg to lay on the Table a copy of each of the following Declarations of Exemptions under the pro-

viso to section 6 of the Registration of Foreigners Act, 1939, namely:

- (1) 1/63/54-F.I., dated the 15th December, 1954 (2 Declarations)
- (2) 1/66/54-F.I., dated the 6th January, 1955 (1 Declaration)
- (3) 1/67/54-F.I., dated the 29th December, 1954 (3 Declarations)
- (4) 1/1/55-F.I., dated the 31st January, 1955 (1 Declaration)
- (5) 1/4/55-F.I., dated the 15th February, 1955 (2 Declarations)
- (6) 1/5/55-F.I., dated the 22nd January, 1955 (3 Declarations)
- (7) 1/7/55-F.I., dated the 27th January, 1955 (2 Declarations)
- (8) 1/9/55-F.I., dated the 7th February, 1955 (10 Declarations)
- (9) 1/10/55-F.I., dated the 15th February, 1955 (3 Declarations)
- (10) 1/11/55-F.I., dated the 5th February, 1955 (1 Declaration)
- (11) 1/13/55-F.I., dated the 15th February, 1955 (2 Declarations)
- (12) 1/18/55-F.I., dated the 1st March, 1955 (1 Declaration)
- (13) 1/21/54-F.I., dated the 1st March, 1955 (1 Declaration)

[Placed in Library. See No. S—146/55.]

REPLIES TO MEMORANDA OF MEMBERS
Re-DEMANDS FOR GRANTS, 1955-56—
RAILWAYS

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to lay on the Table a copy each of certain statements containing replies to certain memoranda received from Members in connection with Demands for Grants for 1955-56—Railways. [See Appendix XI, annexure No. 68].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th April, 1955, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fourth Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 12th April, 1955."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS.

TWENTY-SEVENTH REPORT

Shri Altekar (North Satara): I beg to present the Twenty-Seventh Report of the Committee on Private Members' Bills and Resolutions.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

STRIKE BY ARMY WORKSHOP MEN AT KIRKEE

Shri T. B. Vittal Rao (Khammam): Sir, under Rule 216, I beg to call the attention of the hon. Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:

The situation arising out of the tool-down strike of more than 1,300 army workshop men of 512 Command Workshop, Kirkee, on 12-4-1955.

The Minister of Defence (Dr. Katju): The facts relating to the strike of 512 Command Workshop, Kirkee, to which Sarvashri A. K. Gopalan, K. Ananda Nambiar and T. B. Vittal Rao have drawn attention are as follows: